

Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 17996 of 2021

Petitioner :- Hindu Personal Law Board Thru.G.S.Pawan Kumar Das
Shastri

Respondent :- U.O.I. Thru. Secy. Min. For Law And Justice N.Delhi And
Anr.

Counsel for Petitioner :- Asok Pande,Ankit Ku. Mishra

Counsel for Respondent :- C.S.C.,A.S.G.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Subhash Vidyarthi,J.

Sri S.B. Pandey, learned Deputy Solicitor General of India assisted by Sri Anand Dwivedi representing the respondent no. 1 prays for and is granted six weeks' time to file counter affidavit. Two weeks thereafter shall be available to the learned counsel for the petitioner to file rejoinder affidavit.

List after expiry of the aforesaid period.

Since validity of Muslim Personal (Shariat) Application Act, 1937 is under challenge in this PIL and also that a declaration has been sought from this Court for declaring Section 494 IPC to be ultra vires, let notices be issued to the Attorney General.

(Subhash Vidyarthi, J.) (Devendra Kumar Upadhyaya, J.)

Order Date :- 27.2.2023

Pradeep/-